

MINUTES OF THE MEETING No. 42/11 dated 19.1.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem. Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri A.K Aggarwal Jt. I.A
4. Shri S.K Aggarwal DC (SSI)
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy. DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.41/11 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 42/83-ALC1/2010 MEETING DATE : 19.01.2011

Case No.:23/42/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
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1	HQ File :01/83/050/00791/AM11/	RLA File :09/24/040/00377/AM08/	Lic.No/Date:0910032647 11.01.2008	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.				

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.				

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.				

4	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda. The Committee decided to issue reminder to DBT. Reminder issued to firm/TA on 6.12.2010, 31.12.2010 and 31.1.2011. Accordingly the case may be re-listed on 16.2.2011.				

	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
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5	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda. The Committee decided to issue reminder to DBT. Reminder issued to firm/TA on 6.12.2010, 31.12.2010 and 31.1.2011. Accordingly the case may be re-listed on 16.2.2011.				

6	Case No.:9/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/85/050/00212/AM10/	RLA File :02/24/040/00206/AM10/	Lic.No/Date:0210136955 25.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide their U.O.No.23(1)/2010-Chem dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Coal Tar Pitch (Binder Pitch) (1. Softening Point: 111-117 c, 2. Quinoline insoluble : 8-15% max 3. Toluene Insoluble: 36% Min).	1.0 Kg	Coat Tar Pitch (Hard Pitch) (1.Softening point-80-100 c, 2. Quinoline Insoluble – 12% max 3. Toluene Insoluble: 28% max)	1.25 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

7	Case No.:2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.12.2011 and 31.1.2011. Accordingly the case may be relisted on 16.2.2011			

8

Case No.:19/42/83-ALC1/2010	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
HQ File :01/83/050/00787/AM11/	RLA File :03/95/040/00776/AM10/	Lic.No/Date:0310562919 04.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/77/2007 dated 19.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Quent 19 (4,4-Biphenylene-bis [0,0-bis (2,4-di-tert-butylphenyl) phosphonite)	1 Kg	1. Biphenyl 2. 2,4 Ditertiary butyl Phenol	0.189 Kg 0.886 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9

Case No.:5/2/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 42/83-ALC1/2010 19.01.2011	Status: Case Approved
HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/41/2010-PC.II dated 10.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Rubber Process Oil (Paraffinic Grade) <u>Technical Specifications</u> i) Density @29.5 deg.C gm./ml- 0.88	1 Kg	Base Oil	0.8005 Kg

ii) Kinematic Viscosity @40 deg.C
CST 30 to 32

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.			

11	Case No.:8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.2.2011.			

12	Case No.:10/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00778/AM11/	RLA File :34/24/040/00011/AM11/	Lic.No/Date:3410026919 28.04.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

	Case No.:1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
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13	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.				

14	Case No.:11/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00779/AM11/	RLA File :34/24/040/00249/AM10/	Lic.No/Date:3410026928 29.04.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011				

15	Case No.:13/42/83-ALC1/2010	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00781/AM11/	RLA File :03/94/040/00095/AM11/	Lic.No/Date:0310572037 29.04.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011				

16	Case No.:16/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00784/AM11/	RLA File :34/24/040/00251/AM10/	Lic.No/Date:3410026930 29.04.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011				

	Case No.:17/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
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17	HQ File :01/83/050/00785/AM11/	RLA File :34/24/040/00250/AM10/	Lic.No/Date:3410026929 29.04.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011				

18	Case No.:19/30/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Rejected
	HQ File :01/83/050/00541/AM11/	RLA File :30/24/040/00006/AM11/	Lic.No/Date:3010066651 03.05.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 1/12/2010 issued by Deptt. Of C&PC(Chem Div.) followed by reminder dated 4.1.2011 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

19	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.				

20	Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Deffered
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:9.02.2011
Decision : The Committee considered the case as per agenda. The comments of PNG dated 9.8.2010 and the specific comments of PNG dated 5.1.2011 were discussed by the Committee. The Chairman desired to call for the copy of O.M.No.11011/21/2008-Sup dated 22.7.2008 of PNG wherein a norms of 1.76 for export of Lube Oil Base Stock by using imported Crude Oil to M/s Indian Oil Corp. Ltd, New Delhi. A copy of the PNG's earlier comments has been obtained from				

DES-VI Section for placing before NC. Accordingly the case may be re-listed on 9.2.2011.

21	Case No.:30/42/83-ALC1/2010	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00798/AM11/	RLA File :05/23/040/00197/AM10/	Lic.No/Date:0510264386 14.05.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

22	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

23	Case No.:5/38/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Rejected
	HQ File :01/83/050/00684/AM11/	RLA File :30/24/040/00008/AM11/	Lic.No/Date:3010066945 18.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 11/10/2010 issued by Deptt. Of C&PC(Chem Div.) followed by reminder dated 31.12.2010 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:28/42/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
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HQ File :01/83/050/00796/AM11/

RLA File :05/23/040/00039/AM11/

Lic.No/Date:0510264584
20.05.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/59/2005-Ch.II dated 17.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
KINOX –B25 mixture of 1 Part Pentaerythrityl tetrakis-(3,3,5-ditertiarybutyl-4 hydroxy phenol) piopionate.(KINOX 10) + 1 Part Tris (2,4 – Ditert-butyl-Phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Methyl Acrylate 3. Penta-erythritol 4. Methanol 5. 2,4-Di Tert Butyl Phenol 6. Phosphorus Trichloride 7. Iso Propyl alcohol	0.514 Kg 0.224 Kg 0.0724 Kg 0.500 Kg 0.597 Kg 0.133 kg 0.134 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:29/42/83-ALC1/2010

Party Name:ASAHI INDIA GLASS LTD

Meet No/Date:42/83-ALC1/2010
19.01.2011**Status:Case
Deferred**

HQ File :01/83/050/00797/AM11/

RLA File :05/23/040/00234/AM10/

Lic.No/Date:0510264585
20.05.2010Defer
Date:16.02.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011

Case No.:12/42/83-ALC1/2010Party Name:SUPREET CHEMICALS
PVT.LTD.Meet No/Date:42/83-ALC1/2010
19.01.2011**Status:Case
Deferred**

HQ File :01/83/050/00780/AM11/

RLA File :03/95/040/00193/AM11/

Lic.No/Date:0310578185
10.06.2010Defer
Date:16.02.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks

for wants of information from the firm to the D/L issued on 2/12/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011.

27	Case No.:15/42/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00783/AM11/	RLA File :34/24/040/00009/AM11/	Lic.No/Date:3410027261 17.06.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

28	Case No.:26/42/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00794/AM11/	RLA File :05/23/040/00061/AM11/	Lic.No/Date:0510266662 22.06.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

29	Case No.:5/14/83-ALC1/2010	Party Name:SRI CHEMICALS	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00218/AM11/	RLA File :04/24/040/00073/AM11/	Lic.No/Date:0410114990 25.06.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/8/2010 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 31.12.10 issued by this office. Accordingly the case may be re-listed on 16.2.2011.			

	Case No.:16/38/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00695/AM11/	RLA File :03/95/040/00060/AM11/	Lic.No/Date:0310582103 06.07.2010	Defer Date:02.02.2011

30		06.07.2010	
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.1.2011 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.		

31	Case No.:19/38/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00698/AM11/	RLA File :03/95/040/00494/AM10/	Lic.No/Date:0310582022 06.07.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.1.2011 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

32	Case No.:20/38/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00699/AM11/	RLA File :03/95/040/00878/AM10/	Lic.No/Date:0310582896 09.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2009-Ch.II dated 19.1.2011, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 40% to 45%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.595 Kg 0.840 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:21/38/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS	Meet No/Date:42/83-ALC1/2010	Status:Case
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33		PVT. LTD.,	19.01.2011	Approved
	HQ File :01/83/050/00700/AM11/	RLA File :03/95/040/00879/AM10/	Lic.No/Date:0310582899 09.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2009-Ch.II dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 46% to 50%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.564 Kg 0.913 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:5/42/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00773/AM11/	RLA File :03/95/040/00017/AM11/	Lic.No/Date:0310582887 09.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2009-Ch.II dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 46% to 50%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.564 Kg 0.913 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:3/18/83-ALC1/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00283/AM11/	RLA File :03/95/040/00170/AM11/	Lic.No/Date:0310583580 14.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/8/2009-Ch.II dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Catalytic Preparations viz. Magnesium Dichloride Supported Titanium Catalyst containing Catalyst content: 39.4% min. Mineral Oil Content: 60%	1 Kg	1. Magnesium Powder 2. Iodine 3. Titanium Tetrachloride 4. Ethyl Benzoate 5. Benzoyl Chloride 6. Chlorobenzene 7. C ₅ Solvent/Isopentane 8. Mineral Oil 9. Ethanol (Denatured)	0.082 Kg 0.0018 Kg 2.375 Kg 0.169 Kg 0.044 Kg 1.027 Kg 1.337 Kg 0.606 Kg 0.390 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:1/18/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00281/AM11/	RLA File :02/24/040/00064/AM11/	Lic.No/Date:0210145333 19.07.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

	Case No.:20/42/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA)	Meet No/Date:42/83-ALC1/2010	Status:Case Deferred
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37		LIMITED,	19.01.2011	
	HQ File :01/83/050/00788/AM11/	RLA File :03/94/040/00312/AM11/	Lic.No/Date:0310584218 20.07.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011				

38	Case No.:31/42/83-ALC1/2010	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00799/AM11/	RLA File :06/24/040/00024/AM11/	Lic.No/Date:0610018576 22.07.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.				

39

Case No.:18/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
HQ File :01/83/050/00540/AM11/	RLA File :07/21/040/00295/AM11/	Lic.No/Date:0710073148 23.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 19.1.2011, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
- <u>As per application</u>			
Import Item			
S.No.	Description of Item	Quantity	
1.	Triwall 7 Ply Heavy Duty Corrugated Board	1 sq. meter/sq. meter content	

of Rel. GSM

in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	Case No.:2/28/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00478/AM11/	RLA File :03/94/040/00328/AM11/	Lic.No/Date:0310585036 26.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/50/2006-Ch.II dated 16.12.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Imidazole Trade Name – SR 1206 (2-Hydroxy ethyl) 2-(Hepta Decenyl) Imadazoline)	1 Kg	As approved by Norms Committee-IV	- Do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:7/42/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00775/AM11/	RLA File :03/94/040/00252/AM11/	Lic.No/Date:0310585143 27.07.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

	Case No.:9/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Added
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42	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. Since no data is available on line, the case was deferred for four weeks. Accordingly the case may be re-listed on 2.3.2011.			

43	Case No.:12/30/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00534/AM11/	RLA File :04/24/040/00099/AM11/	Lic.No/Date:0410115863 28.07.2010	Defer Date:02.02.2011
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) 5.1.2011 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.				

44	Case No.:14/42/83-ALC1/2010	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Added
	HQ File :01/83/050/00782/AM11/	RLA File :03/94/040/00266/AM11/	Lic.No/Date:0310585574 30.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011				

45	Case No.:6/38/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00685/AM11/	RLA File :03/95/040/00320/AM11/	Lic.No/Date:0310585717 02.08.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..				

46	Case No.:6/42/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00774/AM11/	RLA File :03/95/040/00319/AM11/	Lic.No/Date:0310585786 03.08.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

47	Case No.:27/42/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00795/AM11/	RLA File :05/23/040/00115/AM11/	Lic.No/Date:0510270029 09.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/97/2009-PC.II dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Formulated Additive Paraffin	1 Kg	1. C10 Plus Linear Alpha Olifines	0.6825 Kg
			2. C20 Plus Linear Alpha Olifines	0.3675 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

48	Case No.:15/38/83-ALC1/2010	Party Name:RANDWIN EXIM PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00694/AM11/	RLA File :03/95/040/00243/AM11/	Lic.No/Date:0310588178 17.08.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.

49	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.			

50	Case No.:27/34/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00618/AM11/	RLA File :31/24/040/00075/AM11/	Lic.No/Date:3110044386 18.08.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 23.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 2.2.2011..			

51	Case No.:13/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00360/AM11/	RLA File :10/24/040/00041/AM11/	Lic.No/Date:1010039889 20.08.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.			

52	Case No.:14/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00361/AM11/	RLA File :10/24/040/00042/AM11/	Lic.No/Date:1010039890 20.08.2010	Defer Date:16.02.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.

53	Case No.:1/34/83-ALC1/2010	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00592/AM11/	RLA File :03/95/040/00381/AM11/	Lic.No/Date:0310588667 20.08.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(chem.Div) on 6.12.2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

54

Case No.:22/22/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved												
HQ File :01/83/050/00369/AM11/	RLA File :05/24/040/00200/AM11/	Lic.No/Date:0510271206 23.08.2010	Defer Date:												
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 19.1.2011, the Committee decided to amend the description of export items and ratify the licence as under:- <u>Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Asbestos Moulded Brake Lining containing 26.4% Phenolic resin and 73.8% Asbestos</td><td>220,000.00 Kg</td></tr><tr><td>2.</td><td>Asbestos brake Lining (Rubberised with Nitrile Rubber) containing 73.8% Asbestos & 23.2% NBR</td><td>68,250.00 Kg</td></tr><tr><td>3.</td><td>Asbestos Free Brake Lining Containing 23.2% Phenolic Resin, 20% Fiber</td><td>215,000.00 Kg</td></tr></table>				S.No.	Description of Item	Quantity	1.	Asbestos Moulded Brake Lining containing 26.4% Phenolic resin and 73.8% Asbestos	220,000.00 Kg	2.	Asbestos brake Lining (Rubberised with Nitrile Rubber) containing 73.8% Asbestos & 23.2% NBR	68,250.00 Kg	3.	Asbestos Free Brake Lining Containing 23.2% Phenolic Resin, 20% Fiber	215,000.00 Kg
S.No.	Description of Item	Quantity													
1.	Asbestos Moulded Brake Lining containing 26.4% Phenolic resin and 73.8% Asbestos	220,000.00 Kg													
2.	Asbestos brake Lining (Rubberised with Nitrile Rubber) containing 73.8% Asbestos & 23.2% NBR	68,250.00 Kg													
3.	Asbestos Free Brake Lining Containing 23.2% Phenolic Resin, 20% Fiber	215,000.00 Kg													

	Glass, 15.6% Carbon steel fibre, 2.7% NBR, and 10.0% Graphite product	
4.	Asbestos Free Roll Linings Containing 17.6% Phenolic Resin, 25.3% Fiber Glass, 34.8% NBR and 4.2% Graphite powder	20,000.00 Kg

Import Item

As applied for

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.:19/34/83-ALC1/2010	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00610/AM11/	RLA File :34/24/040/00109/AM11/	Lic.No/Date:3410027779 24.08.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

56	Case No.:28/34/83-ALC1/2010	Party Name:J.M. HUBER INDIA PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00619/AM11/	RLA File :03/94/040/00454/AM11/	Lic.No/Date:0310589486 25.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

57	Case No.:29/34/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00620/AM11/	RLA File :03/95/040/00379/AM11/	Lic.No/Date:0310589571 26.08.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. OfC&PC(Chem.Div) on 2.12.2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

58	Case No.:9/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00688/AM11/	RLA File :09/24/040/00206/AM11/	Lic.No/Date:0910043354 01.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Bible Paper 28 GSM/Bible Printing Paper 28 GSM	1 MT	1. Bleached Soft wood Pulp 2. Titanium Dioxide 3. Calcium Carbonate 4. Cationic Starch 5. Packing Material (Poly Kraft Paper/Wrapper/Core Pipes/Core Plugs/Stretch Film)	0.9268 MT 0.0764 MT 0.0006 MT 0.0897 MT As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:31/34/83-ALC1/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
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HQ File :01/83/050/00622/AM11/	RLA File :03/95/040/00441/AM11/	Lic.No/Date:0310591475 08.09.2010	Defer Date:
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Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.7/149/2010-TSW/ dated 18.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Fibre Glass Fabric	1 Kg	1. Relevant Glass Filament Yarn	0.528 Kg
		2. Relevant Glass Roving	0.522 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:10/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
HQ File :01/83/050/00689/AM11/	RLA File :09/24/040/00207/AM11/	Lic.No/Date:0910043479 10.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 19.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Indobarr Eco White (Poly Coated Carton Board 1 PE) (Board for Packaging Liquids)	1 MT	1. Waste paper 2. SBR Latex (50% DRC) 3. Calcium Carbonate 4. Clay 5. Rosin 6. LDPE 7. Packing Material (Kraft paper/Wrapper/Core Pipes/Core Plugs/Stretch Film)	0.9483 MT 0.0170 MT 0.048 MT 0.0485 MT 0.0088 MT 1.01 Kg/Kg content in export As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.: 11/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Approved
	HQ File :01/83/050/00690/AM11/	RLA File :09/24/040/00212/AM11/	Lic.No/Date:0910043481 10.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Bible Paper 32 GSM/Bible Printing Paper 32 GSM	1 MT	1. Bleached Soft wood Pulp 2. Titanium Dioxide 3. Calcium Carbonate 4. Cationic Starch 5. Packing Material (Poly Kraft Paper/Wrapper/Core Pipes/Core Plugs/Stretch Film)	0.9268 MT 0.0764 MT 0.0006 MT 0.0897 MT As per packing policy
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.: 34/42/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Deferred
	HQ File :01/83/050/00802/AM11/	RLA File :30/24/040/00027/AM11/	Lic.No/Date:3010069426 10.09.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

Case No.: 33/42/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Approved
HQ File :01/83/050/00801/AM11/	RLA File :05/23/040/00157/AM11/	Lic.No/Date:0510272656 13.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/97/2009-PC.II dated 19.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Formulated Additive Paraffin	1 Kg	1. C10 Plus Linear Alpha Olifines	0.6825 Kg
		2. C20 Plus Linear Alpha Olifines	0.3675 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 1/26/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Approved
HQ File :01/83/050/00441/AM11/	RLA File :03/95/040/00351/AM11/	Lic.No/Date:0310592390 15.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/10/2010-Ch.II dated 17.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
STERO CARE EGMS (Ethylene Glycol Monostearate)	1 Kg	1. Stearic Acid	0.883 Kg
		2. Mono Ethylene Glycol	0.192 kg
STEROTAM 150 (Stearyl Amine 15 mole	1 Kg	1. Stearyl Amine	0.292 kg
		2. Ethylene Oxide	0.720 Kg

64	Ethoxylate)			
	STEROL 161825 (F) (Cetosteryl Alcohol 24 mole Ethoxylate)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.199 Kg 0.821 Kg
	STERO CARE TN 80 (Sorbitan Mono Oleate 29 mole Ethoxylate)	1 Kg	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.256 Kg 0.764 Kg
	STERO OCA 5 (Oleyl Cetyl Alcohol 4 moles ethoxylate)	1 Kg	1. Oleyl Cetyl Alcohol 2. Ethylene Oxide	0.608 Kg 0.411 Kg
	STERO SPES 160 (Styrenated Phenol 15 mole ethoxylate)	1 Kg	1. Phenol 2. Ethylene Oxide	0.0843 Kg 0.594 Kg
	STERO CARE SMS (Sorbitan Mono Stearate)	1 Kg	1. Stearic Acid 2. Sorbitol 70%	0.673 Kg 0.616 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

65	Case No.: 26/34/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Approved
	HQ File :01/83/050/00617/AM11/	RLA File :37/24/040/00004/AM11/	Lic.No/Date:3710001344 20.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/42/2010-PC.II dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	UV Stabilizer Master Batch (containing 80+/-1% LLDPE and	1 Kg	1. LLDPE Granules 2. UV Stabilizer	0.824 Kg 0.206 Kg

20+/-1% UV Stabilizer)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:22/34/83-ALC1/2010	Party Name:ASHA TRANS PHARMA PVT. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00613/AM11/	RLA File :03/94/040/00508/AM11/	Lic.No/Date:0310593262 21.09.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to transfer the case to PC Division. U.O sent to PC Div. on 19.1.2011. Accordingly the case may be re-listed on 16.2.2011.			

67	Case No.:18/42/83-ALC1/2010	Party Name:GUJARAT ALKALIES & CHEMICALS LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00786/AM11/	RLA File :34/24/040/00143/AM11/	Lic.No/Date:3410028039 21.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

68	Case No.:21/42/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM11/	RLA File :03/94/040/00027/AM11/	Lic.No/Date:0310593431 22.09.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

	Case No.:14/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
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69	HQ File :01/83/050/00536/AM11/	RLA File :08/24/040/00183/AM10/	Lic.No/Date:0810092408 23.09.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..				

70	Case No.:8/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00776/AM11/	RLA File :08/24/040/00167/AM10/	Lic.No/Date:0810092407 23.09.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011				

71	Case No.:9/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00600/AM11/	RLA File :08/24/040/00264/AM10/	Lic.No/Date:0810092550 27.09.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..				

Case No.:23/34/83-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
HQ File :01/83/050/00614/AM11/	RLA File :03/95/040/00304/AM11/	Lic.No/Date:0310594005 27.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/14/2006-Ch.II dated 17.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.

72	Poly sorbate 60 Polyoxy Ethylene 20 Sorbitan Mono Stearate	1 Kg	1. Sorbitol 70% 2. Stearic Acid 3. Ethylene Oxide	0.169 Kg 0.247 Kg 0.684 Kg
	Poly sorbate 40 Polyoxy Ethylene 20 Sorbitan Mono Palmitate	1 Kg	1. Sorbitol 70% 2. Palmitic Acid 3. Ethylene Oxide	0.192 Kg 0.152 Kg 0.680 Kg
	Poly sorbate 80 Polyoxy Ethylene 20 Sorbitan Mono Oleate	1 Kg	1. Sorbitol 70% 2. Oleic Acid (80%) 3. Ethylene Oxide	0.167 Kg 0.256 Kg 0.676 Kg
	Poly sorbate 20 Polyoxy Ethylene 20 Sorbitan Mono Laurate	1 Kg	1. Sorbitol 70% 2. Distilled Coconut Fatty Acid 3. Ethylene Oxide	0.200 Kg 0.171 Kg 0.721 Kg
	Polyoxyl 40 Hydrogenated Castor Oil	1 Kg	Ethylene Oxide	0.688 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

73	Case No.:3/38/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00682/AM11/	RLA File :08/24/040/00242/AM10/	Lic.No/Date:0810092552 27.09.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..			

74	Case No.:17/30/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00539/AM11/	RLA File :04/24/040/00178/AM11/	Lic.No/Date:0410117572 28.09.2010	Defer Date:02.02.2011

Decision :The Committee considered the case as per agenda and noted that reply from the firm has been sent to Deptt. of C&PC(Chem Div.) on 5.1.2011.. Comments awaited from TA and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.

75	Case No.:10/34/83-ALC1/2010	Party Name:STERLING BIOTECH LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00601/AM11/	RLA File :34/24/040/00252/AM10/	Lic.No/Date:3410028119 28.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP & Deptt. of C&PC(Chem.Div.) on 19.1.2011 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

76	Case No.:11/34/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00602/AM11/	RLA File :04/24/040/00147/AM11/	Lic.No/Date:0410117584 28.09.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Reminder issued on 31.1.2011. Accordingly the case may be re-listed on 16.2.2011..			

77	Case No.:8/34/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00599/AM11/	RLA File :34/24/040/00144/AM11/	Lic.No/Date:3410028138 29.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div. on 19.1.2011 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

78	Case No.:7/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00686/AM11/	RLA File :09/24/040/00213/AM11/	Lic.No/Date:0910043715 29.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 19.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Low Porosity base Tissue	1 MT	1. Wood Pulp 2. (Oxidesed/Modified) Starch 3. Packing Material (Poly Kraft paper/wrapper/Core Pipes/Core Plugs/Stretch Film)	0.848 MT 0.0603 MT As per packaging policy
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:22/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00790/AM11/	RLA File :08/24/040/00182/AM10/	Lic.No/Date:0810092685 30.09.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011.. Accordingly the case may be relisted on 16.2.2011			

80	Case No.:6/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00597/AM11/	RLA File :30/24/040/00033/AM11/	Lic.No/Date:3010069945 01.10.2010	Defer Date:02.02.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 22.12.2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.

81	Case No.:7/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00598/AM11/	RLA File :30/24/040/00034/AM11/	Lic.No/Date:3010069946 01.10.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2011 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

82	Case No.:12/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00603/AM11/	RLA File :30/24/040/00035/AM11/	Lic.No/Date:3010069947 01.10.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 2.2.2011..			

83	Case No.:36/34/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00627/AM11/	RLA File :07/24/040/00251/AM11/	Lic.No/Date:0710074550 01.10.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.1.2011 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on			

2.2.2011.

84	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..			

85	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..			

86	Case No.:3/30/83-ALC1/2010	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00525/AM11/	RLA File :03/95/040/00542/AM11/	Lic.No/Date:0310596891 14.10.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Reminder issued on 31.1.2011. Accordingly the case may be re-listed on 16.2.2011..			

	Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
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87	HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..				

88	Case No.:16/34/83-ALC1/2010	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00607/AM11/	RLA File :34/24/040/00142/AM11/	Lic.No/Date:3410028318 14.10.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.1.2011 issued by this office. Reminder issued on 31.1.2011. Accordingly the case may be re-listed on 16.2.2011..				

89	Case No.:17/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00608/AM11/	RLA File :30/24/040/00039/AM11/	Lic.No/Date:3010070201 14.10.2010	Defer Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.10.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 3.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..				

90	Case No.:25/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00616/AM11/	RLA File :03/94/040/00604/AM11/	Lic.No/Date:0310596997 14.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/51/2005-PC.II dated 19.1.2011, the Committee decided to approve the case as under:-				

90	Export Item	Qty.	Import Item	Qty.
	White Coloured Master Batch – Plast	1 Kg	1. LLDPE Granules	0.2420 Kg
	White/Plast Supreme/Plastfil Containing 23.5% LLDPE and 76.5% Calcium Carbonate)		(Moulding Grade) 2. Calcium Carbonate	0.7879 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

91	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DOT. U.O sent to DOT on 11.2.2011. Accordingly the case may be re-listed on 16.2.2011.			

92	Case No.:2/34/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00593/AM11/	RLA File :03/94/040/00867/AM09/	Lic.No/Date:0310597360 18.10.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 11.1.11 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 16.2.2011.			

93	Case No.:24/34/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00615/AM11/	RLA File :03/95/040/00664/AM10/	Lic.No/Date:0310597434 18.10.2010	Defer Date:16.02.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 31.12.10 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 16.2.2011.

94	Case No.:2/38/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00681/AM11/	RLA File :03/95/040/00279/AM11/	Lic.No/Date:0310597342 18.10.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 31.12.10 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 16.2.2011.			

95	Case No.:8/38/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00687/AM11/	RLA File :09/70/040/00002/AM11/	Lic.No/Date:0910043994 20.10.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPPOn 11.1.11 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

96	Case No.:18/34/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00609/AM11/	RLA File :30/24/040/00042/AM11/	Lic.No/Date:3010070349 21.10.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 8.12.2010 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 2.2.2011..			

97	Case No.:3/34/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00594/AM11/	RLA File :03/95/040/00581/AM11/	Lic.No/Date:0310598509 25.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/88/2004-Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	YAPOX RA 103 – Benzenamine, 4-(1-methyl-1-phenylethyl)-N- Phenyl	1 Kg	Dipheyl Amine	0.464 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	Case No.:25/42/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00793/AM11/	RLA File :30/24/040/00044/AM11/	Lic.No/Date:3010070561 02.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

99	Case No.:5/34/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00596/AM11/	RLA File :03/94/040/00443/AM11/	Lic.No/Date:0310600870 10.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

100	Case No.:40/34/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00631/AM11/	RLA File :07/24/040/00310/AM11/	Lic.No/Date:0710075341 10.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

101	Case No.:44/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00635/AM11/	RLA File :05/24/040/00238/AM11/	Lic.No/Date:0510276699 10.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..			

102	Case No.:42/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00633/AM11/	RLA File :05/24/040/00236/AM11/	Lic.No/Date:0510276697 10.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

103	Case No.:43/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00634/AM11/	RLA File :05/24/040/00237/AM11/	Lic.No/Date:0510276698 10.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on			

16.2.2011.

104	Case No.:45/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00636/AM11/	RLA File :05/24/040/00239/AM11/	Lic.No/Date:0510276700 10.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

105	Case No.:46/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00637/AM11/	RLA File :05/24/040/00240/AM11/	Lic.No/Date:0510276701 10.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..			

106	Case No.:47/34/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM11/	RLA File :05/24/040/00241/AM11/	Lic.No/Date:0510276702 10.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Accordingly the case may be re-listed on 16.2.2011..			

	Case No.:48/34/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00639/AM11/	RLA File :05/24/040/00229/AM11/	Lic.No/Date:0510276720 10.11.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 19.1.2011, the Committee decided to approve the case as under:-

107

Export Item	Qty.	Import Item	Qty.
Booklet/Index/Inlay/Booklet + Inlay	1 Kg	1. Coated paper of Rel. GSM 2. Digital Plate 3. Rel. Printing Ink	1.10 Kg/Kg content in export 2% of FOB Value 1 gm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

108

Case No.:21/34/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
HQ File :01/83/050/00612/AM11/	RLA File :10/24/040/00066/AM11/	Lic.No/Date:1010040835 11.11.2010	Defer Date:16.02.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.

109

Case No.:35/34/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
HQ File :01/83/050/00626/AM11/	RLA File :03/95/040/00586/AM11/	Lic.No/Date:0310600873 11.11.2010	Defer Date:02.02.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) on 19.1.2011 defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.

Case No.:38/34/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
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110	HQ File :01/83/050/00629/AM11/	RLA File :03/95/040/00645/AM11/	Lic.No/Date:0310600959 11.11.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.1.11and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.2.2011.			

111	Case No.:39/34/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00630/AM11/	RLA File :03/95/040/00644/AM11/	Lic.No/Date:0310600998 11.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

112	Case No.:41/34/83-ALC1/2010	Party Name:BHA VIN INDUSTRIES	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00632/AM11/	RLA File :03/94/040/00711/AM11/	Lic.No/Date:0310601090 12.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

113	Case No.:49/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00640/AM11/	RLA File :09/24/040/00349/AM11/	Lic.No/Date:0910044243 12.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011 . Accordingly the case may be relisted on 16.2.2011			

114	Case No.:50/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00641/AM11/	RLA File :09/24/040/00317/AM11/	Lic.No/Date:0910044244 12.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011.. Accordingly the case may be relisted on 16.2.2011			

115

Case No.:52/34/83-ALC1/2010	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
HQ File :01/83/050/00643/AM11/	RLA File :03/94/040/00713/AM10/	Lic.No/Date:0310601389 15.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 19.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Release Liners (One Side Silicone Coated Paper) 31 to 52 GSM	1 Kg	1. Machined Glazed/Coated paper/Release Base Paper, in Jumbo Rolls of Rel. GSM 2. Silicon Polymers (100% Solid) 3. Catalyst for Silicone 4. Cross Linker for Silicone	1.05 Kg 2.1 gms/sq. meter of export 0.021 gms/sq. mtr. Of export 0.0735 gms/sq.meter of export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	Case No.: 53/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Deferred
	HQ File :01/83/050/00644/AM11/	RLA File :03/94/040/00727/AM11/	Lic.No/Date:0310601395 15.11.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 11.1.11 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 19.1.2011.			

117	Case No.:54/34/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,		Meet No/Date:42/83-ALC1/2010 19.01.2011	Status :Case Approved							
	HQ File :01/83/050/00645/AM11/	RLA File :03/94/040/00490/AM11/		Lic.No/Date:0310601425 15.11.2010	Defer Date:							
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/31/2008-Ch.II dated 17.1.2011, the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Pine Oil 85%</td><td>1 Kg</td><td>Gum Turpentine Oil</td><td>1.500 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Pine Oil 85%	1 Kg	Gum Turpentine Oil
Export Item	Qty.	Import Item	Qty.									
Pine Oil 85%	1 Kg	Gum Turpentine Oil	1.500 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

118	Case No.: 1/38/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Deferred
	HQ File :01/83/050/00680/AM11/	RLA File :03/94/040/00706/AM11/	Lic.No/Date:0310601380 15.11.2010	Defer Date:16.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 31.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

119	Case No.:22/38/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00701/AM11/	RLA File :31/24/040/00167/AM11/	Lic.No/Date:3110045440 15.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

120	Case No.:24/42/83-ALC1/2010	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00792/AM11/	RLA File :03/95/040/00688/AM11/	Lic.No/Date:0310603088 25.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP, dated 19.1.2011, the Committee decided to approve the case as per SION K-112. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

121	Case No.:12/38/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00691/AM11/	RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to checkup from Policy Division regarding exportability of Mustard Oil Aroma (Essential Oil of Mustard). A letter issued to Policy Division on 22.2.2011. Accordingly the case may be re-listed on 16.2.2011.			

122	Case No.:13/38/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00692/AM11/	RLA File :10/24/040/00071/AM11/	Lic.No/Date:1010041045	Defer

122			02.12.2010	Date:16.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.				

123	Case No.:14/38/83-ALC1/2010	Party Name:UNICON FIBRO CHEMICALS PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00693/AM11/	RLA File :03/95/040/00595/AM11/	Lic.No/Date:0310605905 13.12.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

124	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

125	Case No.:24/38/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00703/AM11/	RLA File :03/95/040/00624/AM11/	Lic.No/Date:0310605967 13.12.2010	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

126	Case No.:1/42/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00769/AM11/	RLA File :08/24/040/00057/AM11/	Lic.No/Date:0810095285 06.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

127	Case No.:2/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00770/AM11/	RLA File :03/94/040/00565/AM11/	Lic.No/Date:0310609800 06.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/565/AM11 dated 12/1/2011 has intimated that the licence has been issued on repeat basis under para 4.7.1 & 4.7.2 of HBP and decided to withdraw the case from agenda.			

128	Case No.:3/42/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00771/AM11/	RLA File :05/23/040/00273/AM11/	Lic.No/Date:0510280982 06.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

129	Case No.:4/42/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00772/AM11/	RLA File :05/23/040/00286/AM11/	Lic.No/Date:0510280984 06.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

130	Case No.:35/42/83-ALC1/2010	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00803/AM11/	RLA File :10/24/040/00072/AM11/	Lic.No/Date:1010041367 06.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.2.2011.			

131	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.2.2011.			

132	Case No.:37/42/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00805/AM11/	RLA File :03/95/040/00815/AM11/	Lic.No/Date:0310610028 07.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

133	Case No.:38/42/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00806/AM11/	RLA File :31/24/040/00176/AM11/	Lic.No/Date:3110046337 07.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

134	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

135	Case No.:40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

136

Case No.:41/42/83-ALC1/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status :Case Approved
HQ File :01/83/050/00809/AM11/	RLA File :03/95/040/00830/AM11/	Lic.No/Date:0310610165 10.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/32/2007-Ch.II dated 19.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Textile Auxilliaris:- Genecel HEBPL conc / G-Zyme Axe / G-Zyme Axe Conc Liquid Containing 12.2% of Cellulase	1 Kg	1. Cellulase Enzyme 2. Acid Based Acrylic Polymer 3. Sorbitol	0.122 Kg 0.05 Kg 0.426 Kg

	Enzyme		
	42.6% of Acid Based Acrylic Polymer	4. Surfactant C ₁₀ Fatty Alcohol Ethoxylate	0.0284 Kg
	2.84% of Surfactant: Fatty Alcohol Ethoxylate	5. Biocide	0.0028 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

137	Case No.:42/42/83-ALC1/2010	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00810/AM11/	RLA File :03/95/040/00449/AM11/	Lic.No/Date:0310610200 10.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

138	Case No.:43/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Approved
	HQ File :01/83/050/00811/AM11/	RLA File :03/94/040/00566/AM11/	Lic.No/Date:0310610297 10.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/31/2008-Ch.II dated 17.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Camphor Oil (Containing 25% of Camphor and 75% of Turpentine Oil)	1 Kg	1. Camphor	0.262 Kg
			2. Turpentine Oil	0.788 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

139	Case No.:44/42/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00812/AM11/	RLA File :17/24/040/00019/AM11/	Lic.No/Date:1710003694 11.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

140	Case No.:45/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00813/AM11/	RLA File :08/24/040/00035/AM11/	Lic.No/Date:0810095455 12.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

141	Case No.:46/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00814/AM11/	RLA File :08/24/040/00059/AM11/	Lic.No/Date:0810095456 12.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

142	Case No.:47/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00815/AM11/	RLA File :08/24/040/00077/AM11/	Lic.No/Date:0810095457 12.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011

143	Case No.: 48/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Deferred
	HQ File :01/83/050/00816/AM11/	RLA File :08/24/040/00211/AM11/	Lic.No/Date:0810095458 12.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

144	Case No.: 49/42/83-ALC1/2010	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status: Case Deferred
	HQ File :01/83/050/00817/AM11/	RLA File :03/95/040/00692/AM11/	Lic.No/Date:0310610606 12.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

145	Case No.:50/42/83-ALC1/2010	Party Name:VICTORY CHEMICALS		Meet No/Date:42/83-ALC1/2010 19.01.2011	Status :Case Approved
	HQ File :01/83/050/00818/AM11/	RLA File :03/95/040/00751/AM11/		Lic.No/Date:0310610675 12.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/116/2008-Ch.II dated 19.1.2011, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Calcium Hypophosphite	1 Kg	Sodium Hypophosphite	1.386 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

146	Case No.:51/42/83-ALC1/2010	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:42/83-ALC1/2010 19.01.2011	Status:Case Deferred
	HQ File :01/83/050/00819/AM11/	RLA File :03/94/040/00707/AM11/	Lic.No/Date:0310610694 12.01.2011	Defer Date:16.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.2.2011			

Date:02.02.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)
MEETING NUMBER : 42/83-ALC1/2010 MEETING DATE : 19.01.2011

Date:19.01.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer